The Tripura Panchayats (Delimitation of Constituencies Rules, 1993 with 1st Amendment dt. 11.02.1999 and 2nd Amendment dt. 07.01.2014.

## TRIPURA



### **GAZETTE**

# Published by Authority EXTRAORDINARY ISSUE

Agartala, Wednesday, January 5, 1994 A.D.

Pausa 15, 1915 S. E.

Part 1—Orders and Notification by the Government of Tripura, the High Court, Government Treasury etc.

## GOVERNMENT OF TRIPURA PANCHAYAT DEPARTMENT

No. F. 6(5-147)-GL/PR/93/10228-29

Dated, Agamala, the 4th January, 1994.

#### ORDER

WHEREAS provisions have been made in clause (iii) of Sub-Rule (3) of Rule 3 of the Tripura Panchayats (Delimitation of Constituencies) Rules. 1993 that if the population of Scheduled Tribes or Scheduled Caste of a Gram is less than one per cent, such number of population belonging either to Scheduled Tribe or Scheduled Caste shall not be taken into account for reservation of seats of members for Scheduled Tribe or Scheduled Caste, as the case may be, of that Gram Panchayats; and

WHEREAS the Tripura Panchayats Act, 1993 is not extended to the areas under the Tripura Tribal Areas Autonomous Distirct Council which is predominently peopled by Scheduled Tribe and Scheduled Caste; and

WHEREAS in several areas where Panchayats would be constituted under the provision of the Tripura Panchayats Act, 1993 the number of Tribal population is meagre and in some Grams such number of population is less than one per cent and due to restriction imposed in Clause (iii) of Sub-Rule (3) of Rule 3 of the Tripura Panchayats (Delimitation of Constituencies) Rules, 1993 even this meagre population shall have to be ignored for the purpose of representation of Scheduled Tribes and Scheduled Castes; and

WHEREAS it appears that the provisions made under Clause (iii) of Sub-Rule (3) of Rule 3 of the Tripura Panchayats (Delimitation of Constituencies) Rules, 1993 will cause difficulties in reserving seats for Scheduled Tribe and Scheduled Caste candidates in the Panchayats; and

NOW, therefore, in exercise of powers conferred by Sub-Rule (2) of the Rule 13, the State Government hereby orders that Clause (iii) of Sub-Rule (3) of Rule 3 of the Tripura Panchayats (Delimitation of Constituencies) Rules, 1993 shall not apply for the purposes of delimitation under the said Rules.

By order of the Governor.

R. K. Mathur

Commissioner

Panchayat Department
Government of Tripura.

Printed at the Tripura Government, Press, Agartala.

## **TRIPURA**



## **GAZETTE**

## Published by Authority

#### **EXTRAORDINARY ISSUE**

Agartala, Monday, January 10, 1994 A.D. Pausa 20, 1915 S.E.

PART-I—Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

## GOVERNMENT OF TRIPURA PANCHAYAT DEPARTMENT

No. F. 6(2-11)-GL/PR/93(L)/ Dated, Agartala, the 31st December, 1993.

#### ERRATA

Some errors are noticed in the Tripura Panchayats (Delimitation of Constituencies) Rules, 1993 published in the Extraordinary issue of the Tripura Gazette on the 15th December, 1993 for which the following correction slips are issued, namely:—

- 1. In Page—1, in the Notification No. F. 6(2-11)-GL/PR/93(L), dated 20th November, 1993 in the 1st line for the word and figure "Section-288" please read "Section-228".
- 2. In the Rule 12, in the 6th line after the word "District Magistrate and," and in 8th line after the words "District Magistrate" the words please read "or the Sub-Divisional Magistrate, as the case may be".

N. C. Sinha Joint Secretary to the Government of Tripura Panchayat Department.

Printed at the Tripura Govt. Press, Agastala.



#### PUBLISHED IN THE

### EXTRAORDINERY ISSUE OF TRIPURA GAZETTE

Agartala, Wednesday, December 15, 1993 A. D. Agrahayana 24, 1915 S. E.

Government of Tripura Panchayat Department

No. F. 6 (2-11)-GL/PR/93(L)

Dated. Agartala, the 20th November, 1993.

#### NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 288 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following rules to regulate the delimitation of Constituencies and all other matters relating thereto under the said Act namely:—

# THE TRIPURA PANCHAYATS (DELIMITATION OF CONSTITUENCIES) RULES, 1993.

PART-4

#### CHAPTER-I

#### PRELIMINARY

- 1. Short Title and Commencement:
- (I) These Rules may be called the Tripura Panchayats (Delimitation of Constituencies) Rules. 1993;
- (2) They shall come into force on and from the date of their publication in the Official Gazette:

#### 2. Definition :

- (i) In those Rules, unless there is anything repugnant to the subject or context:
- (a) 'Act' means the Tripura Panchayats Act, 1993 (Tripura Act No. 7 of 1993);
- (b) "Form' means a Form appended to these Rules and includes a manuscript or type written or cyclostyled copy and also Bongali translated copy thereof:
  - (v) "Schedule" means the Schedule appended to these Rules;
  - (d) 'Section' means a Section of the Act.
- (2) The expression used in these rules and not otherwise defined shall have the same meaning as are respectively assigned to them in the Act.

#### CHAPTER-II

#### **GRAM PANCHAYATS AND CONSTITUENCIES**

- 3. Determination of Number of Members For a Grom Panchayat and Number of Members of the Scheduled Tribes, the Scheduled Caste and Women:
- (1) Subject to the maximum and minimum numbers laid down in Sub-Section (2) of Section 12, the Sub-Divisional Magistrate shall, by any order in Form—Al, after previous publication of the draft order in Form—A, determine the number of members to be elected to a Gram Panchayat as far as practicable on the following basis namely:

Population
Number of Members

(a) Where the population of a
Gram does not exceed 3000
(Three Thousand)

(b) Where the population of a

12 (Twelve)

- Gram exceeds 3000 (Three Thousand) but, does not exceed 6000 (Six Thousand)
- (c) Where the population of a Gram exceed 6000 (Six thousand)

15 (Fifteun)

(2) The Sub-Divisional Magistrate shall, out of the number of members determined under sub-rule (1), reserve seat or scats, if any, for the members of the Scheduled Tribes or the Scheduled Castes or for women as required under Section 14.

(3) The number of the Scheduled Castes members and the Scheduled Tribes members to be elected from among the members determined under sub-clause (1), which shall bear, as nearly as may be, the same proportion with the number of the members of the Gram Panchayat as the Scheduled Castes population or the Scheduled Tribes population as the case may be, bears with the total population in the Gram:

#### Provided that-

- (i) the number of the Scheduled Castes or the Schedule Tribes or the total population in a Gram shall be determined primarily on the basis of the last preceding census of which the relevant figures are published.
  - (ii) when census figures are not available for any area of a Gram, the prescribed authority shall, subject to such order of the State Government as may be made in this behalf, determine the number of the Scheduled Castes or the Scheduled Tribes or the total population on the basis of any other authenticated record maintained by any office or organisation of any department of the State Government or, where no such record is available, on the basis of a local enquiry, which may include house to house enumeration, caused by him for the purposes as aforesaid after consulting where necessary, any portion of the censes report, electoral roll of the Tripura Legislative Assembly or any other authoricated record that may be of assistance;
- when it is ascertained from the available records that one or more portions of the area of a Gram have, in all such portions takes tegether, the Scheduled Castes or the Scheduled Tribes population constituting less than one per cent of the total population of the Gram, such Scheduled Castes or Scheduled Tribes population figures in respect of such portions shall not be taken into account for the purpose of sub-clause (3);
  - (iv) the Sub-Divisional Magistrate by an order in writing, shall record, before publication of the draft of the order in Form A, the procedure adopted, the records and documents relied upon and the findings made for the purpose of determination of the Scheduled Castes and the Scheduled Tribes members.
    - (4) The number of women members to be elected so as to constituted ---
  - (i) not less than one-third of the Scheduled Castes and the Scheduled Tribes members to be elected under sub-clause (3):
  - (ii) not less than one-third of the total number of members to be elected to the Gram Panchayat including the number determined under sub-

clause (i): of this clause and then declare the number of women members for seats not reserved under sub-clause-(3):

Provided that the total number of seats reserved for the Scheduled Castes and the Scheduled Tribes shall be taken into account while determining the total number of seats to be reserved for women among them.

#### Explanation --

- (1) An authenticated record maintained by any department shall be a record authenticated by the senior officer of that department posted in any office or organisation under the department located in the district.
- (2) In determining the number of seats to be reserved under sub-clause (3), any fraction of half or more than half shall be rounded off to the next higher whole number and any fraction of less than half shall be ignored.
  - Division of a Gram into Constituencies and allocation of seats.
     Assignment of serial number for the Constituencies and the seats and Reservation of seats.
- (1) Subject to the maximum and minimum numbers laid down in subsection (2) of Section 12, the Sub-Divisional Magistate shall, by notification in Form 'B1', after previous publication of the draft notification in Form B, shall ---
  - (a) determine the name and number of constituencies into which the area of a Gram shall be divided:
  - (b) specifying the area to be included in each constituency;

Provided that each of the constituency relating to a Gram Panchayat shall, as far as practicable, be geographically compact area:

Provided further that every constituency shall be so delineated as to fall wholly within the area of the Gram.

- (c) divide, in recognizable units like paras, localities, neighbourhood or colonies, the area of a Gram into constituencies on the basis of the number of the members determined under sub-rule (!) of rule 3;
- (d) allocate to each constituency, such number of seats not exceeding two as may conform to the number determined under sub rule (1) of rule 3:
- (e) assign consecutive serial numbers to all such constituencies of a Gram following the sequence of the numbers assigned to the constituencies;

(f) declare such number of seats to be reserved, by rotation, for the Scheduled Castes or the Scheduled Tribes person from amongst the seats allocated to the constituenties, each constituency having such Scheduled Castes or Scheduled Tribes population as bears with the total population in that constituency not less than half of the proportion as may be determined under sub-rule (3) of rule 3;

#### Provided that -

- the proportion of the Scheduled Castes or the Scheduled Tribes
  population as aforesaid shall be determined on the basis of last
  preceding census of which the relevant figures have been published;
- (ii) when the census figures are not available for any constituency or for any portion of any constituency, the Sub-Divisional Magistrate, shall, subject to such order of the Stite Government as may be made in this behalf, determine the proportion which the Scheduled Castes or the Scheduled Tribes population bears with total population on the basis of any other authenticated record maintained by any o ce or organisation of any department of the State Government;
- (iii) the seats available for reservation by rotation shall be arranged in the ascending order of the serial numbers of such seats and formed into two groups having all the old numbers of the seats in the first group and all the even numbers of the seats in the second group; in case the seats available comprise only odd or only even numbers, there shall be formed a single group and, in every such case, the group shall be formed maintaining the ascending order of the serial numbers;
- (iv) for the first term of election among every three consecutive terms, seats shall be reserved commencing from the first group and then from the second group, if necessary, or from the single group, as the case may be, beginning in every such case from the lowest serial number in order to reach the number determined under sub-rule (3) of rule 3;
- (v) for the second and the third term of election, the same procedure shall be followed except that reservation shall be made after excluding the seats reserved in earlier term or terms of election and, in the event of shortfall of the required number of seats, seats beginning from the lowest serial number of the first group between the two groups or from the single group, as the case may be, shall be reserved, not withstanding that such seats were reserved in any earlier term:

- (vi) if, following the principle of rotation, any seat is selected in any term of election for reservation for both the Scheduled Castes and Scheduled Tribes persons, preference shall be given to reservation for the Scheduled Tribes persons and, thereafter, reservation for the Scheduled Castes persons shall be made of the seat ... coming next in order;
- (vii) the Sub-Divisional Magistrate by an order in writing, shall record, before the publication of the draft of the order in form A, the procedure adopted, the records and documents relied upon and the findings made for the purpose of declaration of the seats reserved for the Schedulod Castes or the Schedulod Tribes:
- (2) declare such number of scats reserved for women as may be determined under sub-clause (i) and sub-clause (ii) of sub-rule (4) of rule 3;

Provided that such declaration of seats shall be made separately in respect of the seats determined under sub-clause (i) and sub-clause (ii) of sub-rule (4) of rule 3:

Provided further that such declaration of seats for women shall be made in such a way that all unreserved seats shall be arranged in ascending order of seats numbers continuously. From these first seats shall be made reserved for women and subsequently every third seat shall be reserved for women for the first term of election among every three consecutive terms.

The same procedure shall be applicable in case of reservation of scats for Scheduled Tribe and Scheduled Casto women. In this case all reserved scats for Scheduled Tribes and Scheduled Castos shall be taken together for reservation of scats for the Scheduled Tribe and Scheduled Casto women:

Provided also that in case the number of seat determined under sub-clause (i) or sub-clause (ii), of sub-rule (4) of rule 3 is one only, that seat shall be reserved for women for the first term of election and there shall be no reservation for the second and the third term of election:

Provided also that reservation of seats for women for the second and third term of election shall be made after excluding the seats reserved in earlier term or terms for the general category women, Scheduled Tribe women and for the Scheduled Caste women. There shall be no bar for reservation of same seats for the women for second and third terms.

- 5. Manner of publication of notification under rules 3 and 4;
- (1) The Notification in Form -A under rule 3 and Form--B under rule 4 shall be published not later than five weeks before the date of poll by

posting copies thereof in some conspicuous places in the office of the concerned—

- (a) Sub-Divisional Officer;
- (b) Block Development Officer; and
- (c) District Magistrate;
- (d) the Gram Panchayat to which the Notification related and the Panchayat Samiti and the Zilla Parishad within which the Gram is situated;
- (2) Any person affected by such order may submit any objection or suggestion in writing stating the reasons thereof so as to reach to the Sub-Divisional Magistrate within one weak from the date of such publication.
- (3) Sub-Divisional Magistrate shall consider the objections or suggetions, if any, received by him within the stipulated period and may make suitable alterations and amendments in the order.
- (4) The Sub-Divisional Magistrate, shall publish the notification in From Al or From Bl with alteration and amendments, if any, not later than three weeks before the date of poll by posting it in the same places were the draft notification was published and, upon such publication the order shall come into force;

Provided that the notification shall be deemed to have been duly published if there has been substantial compliance with the provisions of this rule and any omission to post the notification in one or more places shall not invalidate the notification.

#### CHAPTER -- III

#### PANCHAYAT SAMITI.

- 6. Determination of numbers of members and constituencies for Panchayat Samiti :
- (1) Subject to the maximum number specified in Sub-rule (1) of Section 71, the Sub-Divisional Magistrate shall, by notification in Form No. C1 after previous publication in the Form No. C, determine the number of members to be elected to a Panchayat Samiti from a Gram or numbers of Grams. A member is to be elected for every 8,000 population or part thereof of the Panchayat area;

Provided a part of the constituency of a Gram should not be divided in any case.

(2) The Sub Divisional Magistrate shall, by notification in Form No. DI after previous publication of the draft of the notification in Form D divide a Gram or Grams into as many constituencies as the number of members determined under Sub-rule (1), to be elected to a Panchayat Samiti from a Gram or Grams.

- (3) The Sub-Divisional Magistrate shall assign by a notification in the Form D1 after publication in Form D, consecutive serial numbers to all such constituencies following, as far as practicable, the sequence of the numbers assigned to the Gram Panchaya: Constituencies.
- (4) The Sub-Divisional Magistrate shall, by an order in the Form D1 after previous publication of the draft notification in the Form D, determine—
  - (a) the number of the Scheduled Castes and the Scheduled Tribes members to be elected from among the members determined under subrule (i) which shall, bear, as nearly as may be, the same proportion with the number of members to be elected to the Panchayat Samiti as the Scheduled Castes population or the Scheduled Tribes population as the case may be, bears to the total population in the Panchayat Samiti area;

#### Provided that ...

- (i) The number of the Schedule. Castes or the Scheduled Tribes or the total population in a Panchayat Samiti area, shall be determined on the basis of the last preceding census of which the relevant figure have been published:
- (ii) when census figures are not available for any area of a Panchayat Samiti, the prescribed authority shall, subject to such order of the State Government as may be made in this behalf, determine the number of the Scheduled Castes or the Scheduled Tribes or the total population on the basis or any other authenticated record maintained by any office or organisations of any department of the State Government;
- (iii) when it is ascertained from the available records that one or more portion of the area of a Panchayat Samiti have, in such proportion taken togather, the Scheduled Castes or the Scheduled Tribes population consisting less than one per cent of the total population of the Panchayat Samiti area, such Scheduled Castes or the Scheduled Tribes population figures in respect of such portions shall not be taken into account for the purpose of this sub-rule;
- (iv) the Sub-Divisional Magistate, by an order in writing, shall record, before publication of the draft of the order in Form C, the procedure adopted, the records and documents relied upon

and findings made for the purpose of determination of the member of the Scheduled Castes and the Scheduled Tribes members.

#### EXPLANATION-

- (1) An authenticated record maintained by any department shall be a record authenticated by the senior officer of that department posted in any office or organisation under the department located in the district.
- (11) In determining the number of constituencies to be reserved under this rule, any fraction of half or more than half shall be rounded off to the next higher whole number and any fraction of less than half shall be ignored;
  - b) the number of women members to be elected so as to constitute—
  - (i) not less than one-third of the Scheduled Castes and the Scheduled Tribes members determined under clause (a);
  - (ii) not less than one-third of the total number of members to be elected to the Panchayat Samiti including the number determined under sub-clause (i) of this clause and then declare the number of women members for constituencies not reserved under clause (a):

Provided that the total number of the Scheduled Castes and the Scheduled Tribes members determined under clause (i) shall be taken into account while determining the total number of women members among them.

- (5) The Sub-Divisional Magistrate shall, by an order in Form C1 after previous publication in Form C, declare—
  - (a) such number of constituencies to be reserved by rotation for the Scheduled Castes or the Scheduled Tribes persons from amongst the constituencies, each constituency having such Scheduled Castes or Scheduled Tribes population as bears with the total population in that constituency not less than half of the proportion, as may be determined under clause (a) of sub rule (4);

#### Provided that-

- (i) the proportion of the Scheduled Castes and the Scheduled Tribes population as aforesaid shall be determined on the basis of the last preceding census of which the relevant figures have been published;
- (ii) when census figures are not available for any constituency or for any portion of any consittuencies, the prescribed authority shall, subject to such order of the state Government as may be made in this behalf, determine the proportion which the Scheduled Castes or the Scheduled Tribes population bears with the total population on the basis of any other authenticated record maintained by any

office or organisation of any Department of the State Government.

- (iii) the constituencies available for reservation by rotation shall be arranged in the ascending order of the serial numbers of such constituencies and formed into two groups having all the odd numbers of the constituencies in the first group and all the even numbers of the constituencies in the second group; in case the constituencies available comprise only odd or only even numbers, there shall be formed a single group and, in every such case, the group shall be formed maintaining the ascending order of the serial numbers;
- (iv) for the first terms of election among every three consecutive terms, constituencies shall be reserved commencing from the first group and then from the second group, if necessary or form the single group, as the case may be, beginning in any such case from the lowest serial number in order to reach the number determined under clause (a) of sub-rule (4)
- (v) for the second and the third terms of election, the same procedure shall be followed except that reservation shall be made after excluding the constituencies reserved in earlier term or terms of election and, in the event of the shortfall of the required number of constituencies, constituencies beginning from the lowest serial number of the first group between the two groups or from the single group, as the case may be, shall be reserved, notwithstanding that such constituencies were reserved in any earlier term;
- (vi) if following the principle of rotation, any constituency is selected in any term of election for reservation for both the Scheduled Castes and the Scheduled Tribes persons, preference shall be given to the reservation for the Scheduled Tribes persons and thereafter, reservation for the Scheduled Caste persons shall be made of the constituency coming next in order; the Sub-Divisional Magitrate, by an order in writing, shall record, before the publication of the draft of the order in From C, the procedure adopted, the records and documents relied upon and findings made for the purpose of declaration of the constituencies reserved for the Scheduled Castes or the Scheduled Tribes;
- (b) such number of constituencies reserved form women as is equal to the number of members determined under clause (b) of sub-rule(4);

  Provided that such declaration of constituencies shall be separately in respect of the women members to be elected as determined under sub-clause (i), and sub-clause (ii), of clause (b)

of sub-rule (4):

Provided further that such declaration of seats for woman shall be made in such way that all unreserved seats shall be arranged in ascending order of seats numbers continuously. From these first seat shall be made reserved for women and subsequently every third seat shall be reserved for women for first term of election among every three consecutive terms.

The same procedure shall be applicable in case of reservation of seats for the Scheduled Tribe and the Scheduled Caste women. In this case all reserved seats for Scheduled Tribes and the Scheduled Castes shall be taken together for reservation of seats for Scheduled Tribe and Scheduled Caste women;

Provided also that in case the members of constituency determined under sub-clause (1), or sub-clause (ii), of clause(b) of sub-rule(4) is one only, that constituency shall be reserved for women for the first term of election and there shall be no reservation for the second and the third term of election;

Provided also that reservation of seats for women for the second and third term of election shall be made after excluding the seats reserved in earlier term or terms for the general category women, Scheduled Tribe women and for the Scheduled caste woman. There shall be no bar for reservation of same seats for the women for second and third terms.

#### 7 MANNER OF PUBLICATION OF ORDER UNDER RULE 6 :

- (1). The draft of the notification under rule 6 shall be published in From-C not later than five week before the date of poll by posting the same in some conspicuous places in the office of the
  - i) The gram Panchayat within the panchayat Samiti to which the order relates;
  - ii) Panchayat Samiti to which the order relates; and
  - The Blook Development officer, Sub-Divisional officer, District Magistrate & Collector and the Zilla Parished of the area concerned;
- (2) Any person affected by such order may submit any Objection or suggestion in writing stating the reasons thereof so as to reach the Sub-Divisional Magistrate within one week from the date of such publication.
- 3) The Sub-Divisional Magistrate shall consider the objections or suggestions, if any, received by it within the stipulated period and may make suitable alterations or amendments in the order.

4) The Sub-Divisional Magistrate shall publish the notification in the form C(1) with alterations and amendments, if any, not leter than 3 weeks before the date of poll by posting the same in the places where the draft of the order was published, and upon such publication, the order shall come into force:

Provided that the order shall be deemed to have been duly published if there has been a substantial compliance with the provision of this rule and any omission to post the order in one or more places shall not invalidate the order.

#### CHAPTER-IV

#### ZILLA PARISHAD

- 8. Determination of mumber of constituencies, allotment of seats to the Scheduled Tribes and the Scheduled Castes for Zilla Parishad.
- (1) The State Government in pursuence of the provisions of sub-section (1) of Section 123 of the Tripura Pachayats Act, 1993, shall, having regard to the population of every Zilla Parishad area, by a notification determine the number of members to be directly elected for every Zilla Parishad.
- (2) After publication of the notification under sub-rule (1) the District Magistracte shall, by an order in form El after previous publication in form-E divide a District into such number of single number constitutencies as the number of members determined under sub-rule (1), to be directly elected to be member of the Zilla Parishad.
- (3) The District Magistrate shall assign by a notification in form F1 after publication in Form-F, consecutive serial numbers to all such constituencies within the area of a Zilla Parishad following, as far as practicable, the requence of the numbers assigned to the Legislative Assembly constituency and the numbers assigned to the Legislative Assembly polling station comprising the area of Zilla Parishad.
- (4) The District Magistrate shall, by a notification in the Form F1 after previous publication in Form F, determine
  - (a) the number of constituencies to be reserved for the Scheduled Castes and the Scheduled Tribes which shall bear, as nearly as may be same proportion with the number of the constituencies in the Zilla Parishad, as the Scheduled Castes population or the Scheduled Tribes population, as the case may be, bears with the total population in the area of the Zilla Parishad;

Prvided that the number of the Scheduled Castes or the Scheduled Tribes or the total population of the Zilla Parishad area, shall be determined on the basis of the last preceding census of the relevant figures have been published;

- (b) determine the number of women members to be elected so as to constitute —
- (i) not less than one-third of the Scheduled Caste and the Scheduled Tribe members determined under clause (a);
- (ii) not less than one-third of the total number of the members to be elected to the Zilla Parishad including the number determined under sub clause (i) this clause and then declare the number of women members for constituencies not reserve under claus (a):

Provide that the total number of the Scheduled Castes and the Scheduled Tribe member determined under clause (a) shall be taken into account while determining the total number of the women members among them:

(c) declare such number of constituencies to be reserved by rotation from amongst the constituencies, each conctituency having such Scheduled Caste and Schedule Tribe population as bears with the total population on that constituency not less than half of the proportion, as may be determined under clause (a):

#### Provided that -

- (i) the proportion of the Schebuled Castes or the Scheduled Tribes population shall be determined on the basis of the last proceding census of which the relevant figures have been published;
- (ii) when census figures are not available for any constituency, or for any portion of any constituency, the District Magistrate shall, subject to such order of the State Government as may be made in this behalf, determine the proportion which the Scheduled Castes or the Scheduled Tribes population bears with the total population on the basis of any authenticated records maintained by any office or organisation of any department of the State Government;
- (iii) the constituencies available for reservation by rotation shall be arranged in ascending order of the serial numbers of such constituencies and fromed into two groups having all the odd numbers of the constituencies in the first group and all the even numers of the constituencies in the second group; in case the constituencies available comprise only odd or only even numbers, there shall be fromed a single group and, in every such each, the groups shall be formed maintaining the ascending order of the serial numbers.

- (iv) for the first term of election among every three consecutive terms, constituencies shall be reserved commencing from the first group and then from the second group, if necessary; or from the single group, as the case may be beginning in every such case from the lowest serial number in order to reach the number determined under clause (c);
- (v) for the second and third term of election, the same procedure shall be followed except that reservation shall be made after excluding the constituencies reserved in earlier term or terms of election and, in the event of the shortfall of the required number of constituencies, constituencies beginning form the lowest serial number of the first group between the two groups or from the single group, as the case may be, shall be reserved, notwithstanding that such constituencies were reserved in any earlier term;
- (vi) if, following the principle of rotation, any constituency is selected in any term of election for reservation for both the Scheduled Castes and the Scheduled Tribes persons, preference shall be given to reservation for the Scheduled Tribes persona and thereafter, reservation for the Scheduled Castes persons shall be made of the constituency coming next in order;
- (vii) The District Magistrate, by an order in writing shall record, before the issue of the notification under this rule, the procedure adopted, the records and documents relied upon, the findings made for the purpose of declaration of the constituencies reserved for the Scheduled Castes and the Scheduled Tribes.
- (d) declare such number of constituencies reserved for women as is equal to the number of members determined under clause (b):

Provided that such declaration of constituencies shall be made separately in respect of the constituencies reserved for Scheduled Castes and the Scheduled Tribes and the other constituencies in Zilla Par shad;

Provided further that such declaration of seat for wemen shall be made in such way that all unreserved seats shall be arranged in ascending order of seats numbers continuously. From first seat shall be made reserved for wemen and subsequently every third seat shall be reserved for wemen for the first term of election among every three consecutive terms.

The same procedure shall be applicable in case of reservation of seats for the Scheduled Tribe and the Scheduled Caste women in this case all resrved.

seats for Scheduled Tribes and the Scheduled Castes shall be taken together for reservation of seats for Scheduled Tribe and Scheduled Caste women;

Providing also that in case of the number of constituency determined under claused (d) is one only, that constituency shall be reserved for women for the first term of election and there shall be no reservation for the second and the third term election:

Provided also that of reservation of seats for women for the second and third term of election shall be made after excluding the seats reserved in earlier term of terms for the general category wemen and for the Scheduled Caste women. There shall be no bar for reservation of same seats for the women for second and third terms.

#### 9. Manner of publication by order under rule 8:

- (1) The draft of the order under rule 8 shall be published in From E not later than five weeks before the date of poll by posting the same in some conspicuous placed in the office of the—
- i) Gram Panchayat within the Panchayat Samiti area to which the order relates;
  - ii) Panchayat Samiti to which the order relates;
- iii) District Magistrate & Collector, the Sub-Divisional officer, the Block Development officer, the Zida Parishad of the area concerned;
  - iv) Director of Panchayats and the District Panchayat officer.
- (2) Any person affected by such order may submit any objection or suggestion in writing stating the reasons thereof so as to reach the prescribed authority within one week from the date of such publication.
- (3) The District Magistrate shall consider the objection or suggestion, if any, received by it within the stipulated period and may make suitable alteration or amendment in the order.
- (4) The District Magistrate shall, publish the notification/order in the Form El with alterations and amendments, if any, not latar than three weeks before the date of poll by posting the same in places where the draft of the order was published and upon such publication, the order shall come in to force:

Provided that the order shall be deemed to have been duly published if there has been a substantial compliance with the provision of these rules and any inadvertant omission to post the order in one or more places shall not invalidate the orders.

#### Miscellaneous

- 10. No alteration, addition, amendments shall be made after the last date of filling of nomination in respect of the any seats to the Gram panchayats, Panchayat Samiti or the Zilla Parishads.
- 11. Delimination of constituencies and determination of seats for the Gram Panchayats, the Panchayat Samitis and the Zilla Parishads, as the case may be, shall not be made before the next general election.
- 12. The State Government may, at any time, call for the records connected with the division of area into constituencies in respect of the Gram Panchayat, the Panchayat Samiti or the Zilla Parishad and the allocation of seat or seats to each of such constituency made under rules 3, 6 and 8 for the porpose of satisfying itself of the correctness of any order passed or proceedings taken in the said matter by the District Magistrate and pass such orders thereon as may be deemed necessary. The District Magistrate shall modify the order passed by it earlier in accordance with the decision of the State Government in the manner mentioned in rules 5, 7, and 9.

#### 13. Removal of Difficulties:

- (i) The State Government may issue such general or special directions as may, in its opinion, be necessary for the purpose of giving effect to those rules, or delimitation of constituencies or of reservation by retation under the Act.
- (2) If any difficulty arises in giving effect to the promisions of these rules, in delimitation of constituencies or of reservation of seats by rotation, the State Government as occasion require, may, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty.

By order of the Governor,

R. K. Mathur Commissioner to the Government of Tripura.



#### FORM-A

( See Rule 3 (1) )

No.

#### Dated:

#### NOTIFICATION

In exercise of the powers conferred by Section 12 and 13 of the Tripura Panchayats Act, 1993, read with rule 3 of the Tripura Panchayats (Delimitation of Constituencies) Rules, 1993, I, the Sub-Divisional Magistrate of the Sub-Division of hereby publish the draft of this Notification to determine for the Grams specified in column (1) of the Schedule below, the total number of members to be elected to the Gram Panchayat showing the number of seats reserved for Scheduled Tribos/Scheduled Castes/Women as specified in the corresponding entries in column (2) in the said schedule for general information.

The draft will be taken up for consideration after one week from this day and any objections or suggestions with respect thereto which may be received by the undersigned before the date shall be duly considered.

#### **SCHEDULE**

	Block:			
			to be elected	
Total number of members	Scheduled Casto Members	Scheduled Tribes members	Women Members	
2(a)	<b>2</b> (b)	2(c)	2(d)	
2	3	4	5	
	of members	to the Gran Total number Scheduled Of members Casto Members	of members Caste Tribes Members members	

#### Sub-Divisional Magistrate

FORM-A (1)

( See rule 3 (1) )

No.

Dated :

#### NOTIFICATION

•

dering the objections and suggestions invited under pervious notification in form A in draft.

#### **SCHEDULE**

Sub-Division :				Block :-
Name of the Gram		nber of member hayats.	rs to be elected	I to the Gram
	Total No. of seats.	Scheduled Castes Members	Scheduled Tribes Members	Women Members
	2(a)	2(b)	2(c)	2(d)
1	2	3	4	5

#### Sub-Divisional Magistrate

FORM—B
( See Rule 4 )

No.

Dated :--

#### NOTIFICATION

The draft will be taken up for consideration after one week from this day and any objections or suggestions with respect thereto which may be received by the undersigned before the date shall be duly considered.

#### SCHEDULE

Sub-Division :			Block :
Name of the Gram	Name and St. No. of the constituen-	Area included in the constituencies	Seats allotted to each constituency with Sl. No.
1	2	3	4
Seats reserved for Sel Sch. Castes/Women of against serial No. of s	andidates		The second secon
5	THE RESERVE AND ADDRESS OF THE PARTY OF THE		

Sub-Divisional Magistrate

۰.

### FORM—B (1) (See rule 4)

No.

#### Date:

In exercise of the powers conferred by Section 12 and 13 of the Tripura Panchayats Act, 1993, read with rule 4 of the Tripura Panchayats (Delimitation of Constituencies) Rule, 1993, I, the Sub-Divisional Magistrate of the Sub-Division of———hereby determine that the area of each Gram mentioned in Column (1) shall be divided into the number of constituencies mentioned in the corresponding entries in column (2) of the schedule below and in each such constituency the area to be included, the number of seats to be allotted, the seat or seats to be reserved for the Scheduled Tribes, Scheduled Castes and the women have been specified in the corresponding entries of column (3) of the Schedule, after considering the objections and suggestions invited under previous notification in Form B in draft.

#### **SCHEDULE**

Sub-Division:		Block:		
Name of the Gram	Name and SI, No. of the Consti- tuency	Area included in the consti- tuency	Seats allotted to each Consti- tuency with Serial No.	
1	2	3	4	
	2	3	4	
	Tribes/Sch.			
Seats reserved for Sch. Castes/Women Candida	Tribes/Sch.			
Seats reserved for Sch.	Tribes/Sch.			

Sub-Divisional Magistrate.

FORM—C (See Rule 6 (1))

No.

Dated ;

#### NOTIFICATION

specified in the corresponding entry in column (2) of the said schedule and hereby publish in draft for general information.

#### SCHEDULE

District:	Sub-Divisio	n:	Block ·			
Name of the	Total number of members to be elected to the Panchayat Samiti.					
Panchayat Samiti						
	Total number of	Sch. Tribe	Sch. Caste	Women		
	Metabers	Members	Members	Members		
1	2(a)	2(b)	2(c)	2(d)		

Sub-Divisional Magistrate

FORM — C(1)
(See Rule 6 (1))

No.

Dated :

#### NOTIFICATION

#### SCHEDULE

District :	Sub-D	ivision :		Block ;	
Martin Company of the	Total number	of members to	be elected to th	e	
Name of the	Panchayat San	riti			
Panchayat Samiti	Total No. of	Sch. Tribe	Sch. Caste	Women	
	Members	Members	Members	Members	
1	2(a)	2(b)	2(c)	2(d)	

Sub-Divisional Magistrate

FORM—D ( See Rule 6(2) )

No.

Dated-

#### NOTIFICATION

The draft will be taken up for consideration after one week from this day and any objections or suggestions with respect thereto which may be received by the undersigned before the date shall be duly considered.

#### SCHEDULE

District :		Sub-Division:		Block:
Mame of the Panchayat Samiti.	Name and Si. No. of constituency.	Area included in the constituency,	Seat alloited to each constituency with serial number,	Seats reserved for Scheduled Tribes/ Scheduled Castes/ Women candidates against serial number of seats.
1	2		4	S

Sub-Divisional Magistrate.

FORM D (1) (See Rule 6 (2)

NO.

Dated.

#### NOTIFICATION

In exercise of the powers conferred by Section 71 and 72 of the Triputa Panchayats Act, 1993, read with rule 6 (2) of the Triputa Panchayats (Delimitation of Constituencies) Rules, 1993, I, the Sub-Divisional Magistrate of Sub-Division hereby determine that the area of each Panchayat Samiti in column (1) shall be divided into the number of constituencies mentioned in the corresponding entries in column (2) of the Schedule below and in each such Constituency the area to be included, the number of seats to be allotted, the seat or seats to be reserved for scheduled Tribes/Scheduled Castes and

the women shall be as have been specified in the corresponding entries—of column (3) of the Schedule, after considering the objection and suggestions invited under previous notification in form D in draft.

#### SCHEDULE

District:	Su	ib-Division ;	Block:
Name of the Panchayat Samiti.	Name and SL. Number of the constituency.	Area to be included in the constitu-	Seats allotted to each constituency with serial number.
1	2	3	4
Scats reserved for scheduled Tribes/ Scheduled Castes/Women candidates against serial number of seats.			
	5		

Sub-Divisional Magistrate.

#### FORM-E

( See Rufe 8 (1) (2)

NO.

Dated

#### NOTIFICATION

In exercise of the powers conferred by Section 123 of the Tripura Panchayats Act, 1993, read with rule 8 (1) (2) of the Tripura Panchayats (Delimination of Constituencies Rules, 1993, I, the District Magistrate of the.....District as prescribed authority appointed by the State Gove.unent in the Department of Panchayats under Notification No............ Dated.........hereby determine for each of the Zilla Parishad specified in the Column (1) of the schedule below the total number of members to be elected to the Zilla Parishad showing the number of seats received for Scheduled Tribes/Scheduled casses and Women members, as specified in the corresponding entry in column (2) of the said schedule and hereby publish in draft for general information.

#### **SCHEDULE**

Name of the	Total number of members to be elected				
Zilla Parishad	t	to the Zilla Parishad.			
	Total number of members.	Scheduled Tribes members	Scheduled castes members	Women members.	
	(2) (a)	2(b)	2(c)	2(d)	
1	2	3	4	5	

Sub-Divisional Magistrate.

#### FORM E (1) (See Rule 8 (1) (2)

NO.

#### NOTIFICATION

#### SCHEDULE

under previous notification in From 'E' in draft.

Name of the Zilia Parishad.	Total number of members to be elected to the Zilla Parishad.			
	Total number of members.	Scheduled Tribes members.	Scheduled castes members.	Women members.
	2(a)	2(b)	2(c)	2(d)
1	2	3	4	5

District Magistrate

FORM-F

(See rule 8(3)(4)

No.

Dated-

#### NOTIFICATION

In exercise of the powers conferred by section 123 and 124 of the Tripura Panchayat Act, 1993, read with rule 8(3)(4) of the Tripura Panchayat (Delimitation of constituencies) Rules, 1993, I, the District Magistrate and Collector of District, hereby determine that the area of the Zilla Parishad mentioned in Column (1) shall be divided into the number of constituencies mentioned in the corresponding entries in column (2) of the schedule below and in such constituency the area to be included, the number of sears to be allotted, the seat or seats to be reserved for the Scheduled Tribes, Scheduled Castes and the women shall be as have been specified in the corresponding entries of column (3) of the schedule and hereby published in Graft for general information.

The draft will be taken up for consideration after one week from this day and any

objections or suggestions with respect thereto which may be received by the understaned before the date shall be duly considered.

#### **SCHEDULE**

District			
Name of the Zilla Parishad.	Name and serial No. of the constituency,	Area included in the constituency.	Seat allotted to cach con-titue ney with seri + 1 number.
1	2	3	4
	scheduled Tribes/ /Women candidates mber of seats.		
5			

District Magistrate.

#### FORM-F(I) SEE RULE 8 (I) (2)

No.

Dated.

#### NOTIFICATION

In exercise of the powers conferred by section 123 and 124 of the Tripura Panchayats Act, 1993, read with rule 8(1) (2) of the Tripura Panchayat (Delimitation of constituency) Rules, 1993, I, the District Magistrate & Collector of ... ... ... ... ... District, hereby determine that the area of the Zilla Parishad in column (1) shall be divided into the number of constituencies mentioned in the corresponding entries in column (2) of the Schedule below and in each such constituency the area to be included, the number of seats to be allotted, the seat or seats to be reserved for Scheduled Tribes/Scheduled Castes and the women shall be as have been specifed in the corresponding entries of column (3) of the schedule, after considering the objections or suggestions invited under previous notification in form 'F' in draft.

#### SCHEDULE

	٠		
11	1	strict	
1.7	1	341101	

Name of the Zilla Parishad.	serial number of the consti-	included in the consti-	to each cons- titueny with	Seats reserved for ST/SC/ Women candi- date against SI- number of seats,
1	2	3	4	5

District Magistrate.

By order of the Governor, R. K. Mathur Commissioner to the Government of Tripura.

Printed at the Tripura Government Press, Agartala.

# Published by EXTRAORDINARY ISSUE OF THE TRIPURA GAZETTE

Agartala, Thursday, February 11, 1999 A. D. Magha 22, 1920 S. E.

#### GOVERNMENT OF TRIPURA PANCHAYAT DEPARTMENT

No.F.6(2-23)-GL/PR/98/15513.

Dated, Agartala, the 11th February, 1999

1 St. C. . . . .

#### NOTIFICATION

In exercise of the powers conferred by Sub-Section-(1) of Section 228 of the **Tripura Panchayats Act**, 1993, the State Government hereby makes the following rules to amend the Tripura Panchayats (Delimitation of Constituencies) Rules, 1993, namely:-

Short title and Commencement 1.(1) These Rules may be called the Tripura Panchayats (Delimitation of Constituencies) (amendment) Rules, 1999.

(2) They shall come into force at once.

a Babana ay ka Na ita Alberia.

## Amendment of Rule -3

- 2. In the Tripura Panchayats(Delimitation of Constituencies) Rules,1993(hereinafter referred to as the Principal Rules), in Rule 3 -
- (a) after clause (c ) of sub rule (1), the following proviso shall be inserted, namely -
  - "Provided that notwithstanding any increase or decrease of population as the case may be without change of local limits, the number of members determined above in the First General Election will remain unchanged in next two General Elections till full rotation is completed."
- (b) In proviso to sub rule(3), for clause (iii), the following shall be substituted, namely:-
  - "(iii) when it is ascertained from the available records that one or more portion of area of a Gram, have in all such portions taken together, the schedule caste or the

scheduled tribes population constituting less than 3%(three percent) of the total population of the concerned Gram, such scheduled caste or scheduled tribes population figures in respect of such portions shall not be taken into account for the purpose of this sub-rule."

- (iii) In clause (i) of sub rule 4 for the words "sub clause" the words " sub rule" shall be substituted.
- (iv) In clause (ii) of sub rule 4 -
  - (a) the word "sub" appearing after the words "determined under" and before the word and figure " clause (I)" shall be **omitted**.
  - (b) the words "sub rule" shall be substituted for the word "clause" appearing after the words "of this" and before the words "and then".
  - (c) for the words "sub clause" appearing after the words "reserved under" and before the figure "(3)" shall be substituted by the words " sub rule".
- (v) In the explanation (2) below the proviso to clause (ii), for the words "sub clause" the words "sub rule" shall be substituted.

# Amendment of Rule-4

- 3. In the Principal Rules, in rule 4 -
- (a) for clause (f) of sub rule (1), the following shall be substituted, namely :-
  - "(f) declare such number of seats to be reserved, by rotation, for the scheduled castes or scheduled tribes person from amongst the seats allocated to the constituencies, each constituency having such scheduled castes or scheduled tribes population bears with the total population in that constituency not less than half of the proportion or 3% (three percent), whichever is higher, as may be determined under Sub-Rule (3) of Rule 3."
- (b) after sub clause (vii) of proviso to clause (f) of sub rule (1), the following proviso shall be inserted, namely:-

"Provided further that notwithstanding anything contained in the foregoing provisions of these Rules, the principle of rotation for the purpose of reservation shall commence from the first General Election and the roster for reservation by rotation shall continue for three successive terms to complete the rotation unless the State Government, for reason to be recorded in writing, and by notification, directs fresh commencement of the rotation at any stage excluding the earlier term or terms of elections from the operation of the rotation."

#### Amendment of Rule -6

- 4 In the principal Rules, in Rule-6 -
  - (a) for sub rule (1), the following shall be substituted, namely :-
  - "(1) Subject to maximum and minimum number of members specified in Sub-section (I) of Section 71, the Sub-Divisional Magistrate shall, having regard to the population of each Panchayat Samiti area, by an order in Form C-1, after previous publication of the draft order in the Form No.C, determine the number of members to be elected to a Panchayat Samiti as far as practicable in the following manner -
- (a) a constituency of a Panchayat Samiti may be formed with a Gram or a number of Grams or part thereof of a Gram or a number of Grams within the total territorial area of the Panchayat Samiti without dividing part of a constituency of a Gram. One member shall be elected for the Panchayat Samiti from each of such constituency.
- (b) number of members shall be determined on the basis of the following scales of population -

Population	Number of members		
(i) Where the population of a Panchayat Samiti does not exceed 30,000(thirty thousand)	9 (nine)		
(ii) Where the population of a Panchayat Samiti exceed 30,000(thirty thousand), but does not exceed 50,000(fifty thousand)	11 (eleven)		
(iii) Where the population of a Panchayat Samiti exceeds 50,000(fifty thousand) but does not exceed 80,000(eighty thousand)	13 (thirteen)		
(iv) Where the population of a Panchayat Samiti exceeds 80,000 (eighty thousand)	15 (fifteen)		

provided that notwithstanding any increase or decrease of population as the case may be without change of local limits, the number of members determined above in the first General Election shall remain unchanged in next two General Elections till full rotation is completed."

- (b), for sub-Rule (2), the following shall be substituted, namely :-
  - "(2) The Sub-Divisional Magistrate shall by notification in Form No.D(I), after previous publication of the draft of the notification in Form D divide the territorial area of a Panchayat Samiti into such number of single member constituencies as the number of members determined and manner laid down under Sub-Rule (I), to be directly elected to be members of a Panchayat Samiti. While dividing the territorial areas of a Panchayat Samiti into constituencies, such constituencies shall be formed with such number of constituencies of Grams under the concerned Panchayat Samiti maintaining a symmetry of average population of the constituencies as far as practicable".
- (c) In proviso to Clause (a) of Sub-Rule -(4), for sub clause (iii), the following shall be substituted, namely:-
  - "(iii) When it is ascertained from the available records that one or more portion of the area of a Panchayat Samiti have in all such portions taken together, the Scheduled castes or the Scheduled tribes population constituting less than 3%(three percent) of the total population of the concerned Panchayat Samiti, such scheduled castes or scheduled tribes population figures in respect of such portions shall not be taken into account for the purpose of this Sub-Rule;"
- (d) Clause (a) of sub rule (5) shall be substituted by the following, namely:-
  - "(a) declare such number of constituencies to be reserved, by rotation, for the scheduled castes or the scheduled tribes person from amongst the constituencies, each constituency having such scheduled castes or scheduled tribes population bears with the total population of that constituency not less than half of the proportion or 3%(three percent), whichever is higher, as may be determined under Sub-clause(a) of Sub-Rule (4)"
- (e) after sub clause (vi) of proviso to clause (a) of sub rule (5) the following proviso shall be inserted, namely:-

"Provided further that notwithstanding anything contained in the foregoing provisions of these Rules, the principle of rotation for the purpose of reservation shall commence from the first General Election and the roster for reservation by rotation shall continue for three successive terms to complete rotation unless the State Govt., for reasons to be recorded in writing, and by notification, directs fresh commencement of the rotation at any stage excluding the earlier term or terms of elections from the operation of the rotation."

# Amendment of 5. In the Principal Rules, in Rule 8 - Rule -8

" 1 3/6".

- (a) for sub rule (1), the following shall be substituted, namely :-
- "Subject to the provision laid down in Sub-section (I) of section 123 of the Act including maximum and minimum number of members, the District Magistrate shall, having regard to the population of each Zilla Parishad area, by a notification determine the number of members to be elected to a Zilla Parishad as far as practicable in the following manner, namely:
- (a) One member shall be elected to the Zilla Parishad from each constituency;
- (b) Number of members shall be determined on the basis of the following scales of population:-

Population	Number of Members		
(i) Where the population of a Zilla Parishad does not exceed 1,50,000 (one lakh fifty thousands)	9 (nine)		
(ii) Where the population of a Zilla Parishad exceeds 1,50,000 but does not exceed 2,50,000(two lakhs fifty thousands)	13 (thirteen)		
(iii) Where the population of a Zilla Parishad exceeds 2,50,000 but does not exceed 4,00,000 (Four lakhs)	17 (seventeen)		
(iv) Where the population of a Zilla Parishad exceeds 4,00,000, but does not exceed 6,00,000 (six lakhs)	21 (twenty-one)		
(v) Where the population of a Zilla parishad exceeds 6,00,000, but does not exceed 8,00,000 (eight lakhs)	28 (twenty-eight)		
(vi) Where the population of a Zilla Parishad exceeds 8,00,000 but does not exceed 10,00,000 (ten lakhs)	35 (thirty-five)		
(vii) Where the population of a Zilla Parishad exceeds 10,00,000 (ten lakhs)	40 (forty)		

Provided that notwithstanding any increase or decrease of population as the case may be without change of local limits, the number of members determined above in the first General Election shall remain unchanged in next two General Election till full rotation is completed".

- (b) for Sub-rule (2), the following shall be substituted, namely :-
  - "(2) After publication of the notification under sub-Rule (I), District Magistrate shall, by an order in Form E(I), after previous publication in Form E divide the territorial area of the Zilla Parishad into such number of single member constituencies as the number of members determined under Sub-Rule (I) to be directly elected to be member of the Zilla Parishad. While dividing the territorial area of a Zilla Parishad into constituencies, such constituencies shall be formed with such number of constituencies of Panchayat Samiti under the concerned Zilla Parishad maintaining a symmetry of average population of the constituencies as far as practicable."
- (c) for sub rule (3), the following shall be substituted, namely :-
  - "(3) District Magistrate shall assign by a notification in Form-F(I) after publication in Form (F), consecutive serial number to all such constituencies within the area of a Zilla Parishad".
- (d) for clause (c) of sub rule (4), the following clause shall be substituted, namely:-
  - "(c) declare such number of constituencies to be reserved by rotation, for the scheduled Castes or scheduled tribe persons from amongst the constituencies, each constituency having such scheduled caste or scheduled tribe population bears with the total population of that constituency not less than half of the proportion or 3%(three percent), whichever is higher, as may be determined under Sub-clause (a) of Sub-Rule (4)".
- (e) after sub clause (ii) of proviso to clause (c) of sub rule (4), the following sub clause shall be inserted, namely:-
  - "(ii A) when it is ascertained from the available records that one or more portion of the area of a Zilla Parishad have in all such portion taken together, the Scheduled castes or the Scheduled Tribes population constituting less than 3%(three percent) of the total population of the concerned Zilla Parishad, such Scheduled Castes or Scheduled Tribes population figures in respect of such portion shall not be taken into account for the purpose of this sub-Rule."

(f) after sub clause (vii) of proviso to clause (c) of sub rule (4), the following new proviso shall be inserted, namely :-

"Provided further that notwithstanding anything contain in the foregoing provisions of these Rules, the principle of rotation for the purpose of reservation shall commence from the first General Election and the roster for reservation by rotation shall continue for three successive terms to complete the rotation unless the State Government, for reasons to be recorded in writing, and by notification, directs fresh commencement of the rotation at any stage excluding the earlier term or terms of elections from the operation of the rotation".

Amendment of Forms

6. In the Principal Rules, for Form No. B, B(1), D, D (1), F, F(1), the following form shall be substituted, namely:-

### FORM-B (See Rule-4)

NO.

## NOTIFICATION Dated.....

The draft will be taken up for consideration after one week from this day and any objections or suggestions with respect thereto which may be received by the undersigned before the date shall be duly considered.

#### SCHEDULE

#### Sub-Division :-

#### Block :-

Name of the Gram	Name and SL.NO. of the constituencies	Area included in the consti- tuencies	Seats allotted to each constituency with SL.No.		served fo s / Women of seats.	9.00 0.00 0.00 0.00 0.00 0.00 0.00 0.00	Tribes/ against
				First General Election	Second General Election	Third Election	General on
1	2	3	4	5	6.	7	

Sub-Divisional Magistrate

#### FORM-B (I) (See Rule-4)

-		•	
	•		
1.4	•	,	

### **NOTIFICATION**

#### **SCHEDULE**

#### Sub-Division :-

Block :-

Name of the Gram	Name and SL.NO. of the consti- tuency	Area included in the constituency	Seats allotted to each constituency with SL.No.		eserved for s / Women of of seat.	Sch. Tribes/ candidates against
				First General Election	Second General Election	Third General Election
1 1	2	3	4	5	6	1 7

Sub-Divisional Magistrate

FORM-D (See Rule-6(2)

NO.

Dated.....

#### **NOTIFICATION**

reserved for the Scheduled tribes, Scheduled castes and the women shall be as have been specified in the corresponding entries of Column (3) of the schedule for three consecutive General Elections and hereby publish in draft for general information.

The draft will be taken up for consideration after one week from this day and any objections or suggestions with respect thereto which may be received by the undersigned before the date shall be duly considered.

#### SCHEDULE

District :-

#### Sub-Division: -

Block :-

Name of the Panchayat Samiti	Name and SL.NO. of the consti- tuency		Seats allotted to each constituency with SL.No.			Sch. Tribes/ andidates against
				First General Election	Second General Election	Third General Election
1	2	3	4	5	6	7

Sub-divisional Magistrate

FORM-D(I) (See Rule-6(2)

NO.

#### NOTIFICATION

Dated.....

#### SCHEDULE

#### District :-

## Sub-Division :-

Block :-

	7				DIOCH	• 7
Name of the Panchayat Samiti	Name and SL.NO. of the consti- tuency	included	Seats allotted to each constituency with SL.No.		s / Women	or Sch. Tribes/candidates against
1 1	- 3	70.		First General Election	Second General Election	Third General Election
		3	4	- 5	6	7

Sub-divisional Magistrate

#### FORM-F (See Rule-8(3)(4)

NO.

# **NOTIFICATION**

Dated.....

The draft will be taken up for consideration after one week from this day and any objections or suggestions with respect thereto which may be received by the undersigned before the date shall be duly considered.

# District :-

#### SCHEDULE

Name of the Zilla Parishad	Name and SL.NO. of the consti- tuency	Area included in the consti- tuency	included to each constituency with SL.No.  Seats reserved for Sch. Sch.Castes / Women candidates a serial No. of seats.				
1 1	2 1		7	First General Election	Second General Election	Third General Election	
1		3	4	5	6	7	

District Magistrate,

#### FORM-F (I) (See Rule-8(1)(2)

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#### **NOTIFICATION**

#### SCHEDULE

#### District :-

Name of the Zilla Parishad			to each constituency			Sch. Tribes/ andidates against
				First General Election	Second General Election	Third General Election
1	2	3	4	5	6	7

District Magistrate,

By order of the Governor,

Anil Misra
Principal Secretary to the Govt. of Tripura.

Printed by the Manager, Tripura Government Press, Agartala.

# PUBLISHED IN THE EXTRAORDINARY ISSUE OF TRIPURA GAZETTE

Agartala, Tuesday, January 7, 2014 A.D., Pausa 17, 1935 S.E.

## GOVERNMENT OF TRIPURA RD (PANCHAYAT) DEPARTMENT

NO.F.3(2-12)-GL/PR/2013/23845-46

Dated, Agartala, the 7th January, 2014.

#### NOTIFICATION

In exercise of the powers conferred by sub-section (1) of Section 228 of the Tripura Panchayats Act, 1993, the State Government hereby makes the following Rules to amend the Tripura Panchayats (Delimitation of Constituencies) Rules, 1993, namely:-

# 1. Short title and commencement

- (1) These Rules may be called the "Tripura Panchayats (Delimitation of Constituencies) (Second Amendment) Rules, 2014";
- (2) They shall come into force from the date of their publication in the official Gazette;

# 2. Amendment of Rule 3

(1) In Sub-Rule (1) of Rule-3 of the Tripura Panchayats(Delimitation of Constituencies) Rules, 1993 (hereinafter referred to as Principal Rules), the entire expressions classified under the columns 'Population' and 'Number of Members' shall be substituted with the following:-

Population	Number of Members
(a) Where the population of a Gram does not exceed 3000 (Three	9 (Nine)
Thousand) (b) Where the population of a exceeds 3000 (Three Thousand) does not exceeds 4500 (Four Thousand) Five	
Hundred) (c) Where the population of a Gram exceeds 4500 (Four Thousand Five Hundred) but, does not exceeds 6000(Six	
Thousand) (d) Where the population of a Gram exceeds 6000(Six Thousand)	

- (2) In the Principal Rules, in the proviso to clause(c) of sub-rule (1) of Rule 3, which was inserted by the Amendment Rules, 1999, the words "next two General Elections", after the word "in" and before the words "till full rotation is completed" shall be substituted with the words "the next General Election for two consecutive terms";
- (3) In the Principal Rules, in clause (i) of sub-rule (4) of Rule 3, the words "not less than onethird", shall be substituted with the words "fifty percent";
- (4) In the Principal Rules, in clause (ii) of subrule (4) of Rule 3, the words "not less than one-third", shall be substituted with the words "fifty percent";
- (5) In the Explanation to sub rule (4) of Rule 3 after serial No(2), a new serial No (3) with the contents as follows, shall be inserted:-
- "(3) For the purpose of determination of number of seats to be reserved under subrule (4), while calculating the figure, only the whole integers shall be taken into account, ignoring any figure after the decimal point."

# 3. Amendment of Rule 4

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- (1) In sub-clause (iv) of the proviso to clause (f) of sub-rule (1) of Rule 4, the words "every three", after the word "among" and before the word "consecutive", shall be substituted with the word "two";
- (2) The sub clause(v) of clause (f) of sub-rule(1) of Rule 4, shall be substituted with the followings:

  For the second term of election, the same procedure shall be followed except that reservation shall be made after excluding the seats reserved in earlier term of election and, in the event of shortfall of the required number of seats, seats beginning from the lowest serial number of the first group between the two groups or from the single group, as the case may be, shall be reserved, not withstanding that such seats were reserved in the earlier term;
- (3) The proviso to sub-clause(vii) of clause(f) of sub-rule(1) of Rule 4, which was inserted by the Amendment Rules, 1993, shall be

substituted with the followings:-

"Provided further that notwithstanding anything contained in the foregoing provisions of these Rules, the principle of rotation for the purpose of reservation shall commence from the first General Election and the roster for reservation by rotation shall continue for two successive terms to complete the rotation unless the State Government, for reason to be recorded in writing, and by notification, directs fresh commencement of the rotation at any stage excluding the earlier term of elections from the operation of the rotation."

The second proviso to clause (g) of sub-rule
(4). (1) of Rule 4, shall be substituted with the
followings:"Provided further that such declaration of
seats for women shall be made in such a way
that all unreserved seats shall be arranged in

seats for women shall be made in such a way that all unreserved seats shall be arranged in ascending order of seats numbers continuously, having regard to the number of seats to be reserved for women.

The same procedure shall be applicable in case of reservation of seats for scheduled Tribe and Scheduled Caste women. In this case all reserved seats for Scheduled Tribes and Scheduled Castes shall be taken together for reservation of seats for the Scheduled Tribe and Schedule Caste women; "

- (5). In the third proviso to clause (g) of sub-rule (1) of Rule 4, after the word "second" and before the words "term of election", the words "and the third" shall be deleted;
- (6). The fourth proviso to clause (g) of sub-rule (1) of Rule 4, shall be substituted with the followings:-
- "Provided also that reservation of seats for women for the second term of election shall be made after excluding the seats reserved in earlier term for the general category women, Scheduled Tribe women and for the Scheduled Caste women. There shall be no bar for reservation of same seats for the women for second terms."
- After the fourth proviso to clause (g) of sub-(7). rule (1) of Rule-4, the following proviso shall be inserted namely;-

"Provided also that if the Gram Panchayat is constituted with odd number of seats, the last

odd number of seat in ascending order shall not be available for reservation of women in the concerned Gram Panchayat having regard to the sub-section (3) of Section 14 of the Act".

#### 4. Amendment of Rule 6

- (1) In the proviso to clause (b) of sub-rule (1) of Rule 6, which was inserted by the Amendment Rules, 1999, the words "next two General Elections", after the word "in" and before the word "till" shall be substituted with the words "the next General Election for two consecutive terms" and the words "full rotation is completed" to be deleted;
  - (2) In sub-clause (i) of clause (b) of sub-rule (4) of Rule 6, the words "not less than one-third", before the word "of", shall be substituted with the words fifty percent;
- (3) In sub-clause (ii) of clause (b) of sub-rule (4) of Rule 6, the words "not less than one-third", before the word "of", shall be substituted with the words fifty percent;
- (4) After the proviso to of clause (b) of sub-rule (4) of Rule 6, the following new proviso shall be added as follows:-
  - "Provided further that for the purpose of determination of number of seats to be reserved under clause (b), while calculating the figure, only the whole integers shall be taken into account, ignoring any figure after the decimal point";
  - (5) In sub-clause (iv) of clause (a) of sub-rule (5) of Rule 6, the words "every three", after the word "among" and before the word "consecutive", shall be substituted with the word "two";
- The sub-clause(v) of clause(a) of sub-rule(5) of

  (6) Rule 6, shall be substituted with the

  followings:
  " for the second terms of election, the same
  procedure shall be followed except that
  reservation shall be made after excluding the
  constituencies reserved in earlier term of
  election and, in event of the shortfall of the
  required number of constituencies,
  constituencies beginning from the lowest
  serial number of the first group between the
  two groups or from the single group, as the

case may be, shall be reserved, notwithstanding that such constituencies were reserved in earlier term;"

- (7) In proviso of sub-clause (vi) of clause (a) of sub-rule (5) of Rule 6, the word "three", before the word "successive", shall be substituted by the word "two". After the word "term" and before the word "of" the words "or terms" shall be deleted;
- The second proviso to clause(b0 of sub-rule(5) (8) of Rule 6, shall be substituted with the followings:-"Provided further that such declaration of seats for women shall be made in such way that all unreserved seats shall be arranged in ascending order of seats continuously having regard to the number of seats to be reserved for women. The same procedure shall be applicable in case of reservation of seats for the Scheduled Tribes and the Scheduled Castes shall be taken together for reservation of seats for and Scheduled Caste Tribe Scheduled women;"
- (9) In the third proviso to clause (b) of sub-rule (5) of Rule 6, after the word "second" and before the word "term" the words "and the third" shall be deleted.
- (10) The fourth proviso to clause(b) of sub-rule(5) of Rule 6, shall be substituted with the followings:
  "Provided also that reservation of seats for women for the second term of election shall be made after excluding the seats reserved in earlier term for the general category women, Scheduled Tribe, women and for the Scheduled caste women. There shall be no bar for reservation of same seats for the women for second terms;"
  - (11) After the fourth proviso to clause (b) of subrule (5) of Rule 6, the following new proviso shall be added, as follows:-

"provided also that if the Panchayat Samiti is constituted with odd number of seats, the last odd number of seat in ascending order shall not be available for reservation of women in the concerned Panchayat samiti having regard to the meaning of the provision of the Act":

# 5. Amendment of Rule-8

- In the proviso to clause (b) of sub-rule (1) of
  (1) Rule 8, the words "next two General
  Elections", after the word "in" and before the
  word "till" shall be substituted with the words
  "the next General Election for two consecutive
  terms";
  - (2) In sub-clause (i) of clause (b) of sub-rule (4) of Rule 8, the words "not less than one-third", before the word "of", shall be substituted by the words "fifty percent";
- (3) In sub-clause (ii) of clause (b) of sub-rule (4) of Rule 8, the words "not less than one-third", before the word "of", shall be substituted by the words "fifty percent";
- (4) After the proviso to clause (b) of sub-rule (4) of Rule 8, the following new proviso shall be added as follows:-
  - "Provided further that for the purpose of determination of number of seats to be reserved under clause (b), while calculating the figure, only the whole integers shall be taken in to account, ignoring any figure after the decimal point";
  - (5) In sub-clause (iv) of clause (c) of sub-rule (4) of Rule 8, the words "every three", after the word "among" and before the word "consecutive", shall be substituted with the word "two";
- (6) In sub-clause (v) of clause (c) of sub-rule (4) of Rule 8, the words "and third" after the word "second" and before the word "term", shall be deleted. Further, the word "any", after the word "in" and before the word "earlier", shall be deleted.
- (7) In the proviso to sub-clause (vii) of clause (c) of sub-rule (4) of Rule 8, which was inserted by the Amendment Rules,1999, the word "three", before the word "successive", shall be substituted with the word "two". Further the words "or terms" after the word term and before the word "of" shall be deleted.
- After sub clause (vii) of clause (c) of sub-rule
  (8) (4) of Rule 8, the following new sub clause(viii)
  shall be added, namely-

"In determining the number of constituencies to be reserved under this rule, any fraction of half or more than half shall be rounded off to the next higher whole number and any fraction of less than half shall be ignored";

(9) The second proviso to clause (d) of sub-rule(4) of Rule 8, shall be substituted with the followings:-

"Provided further that such declaration of seat for women shall be made in such way that all unreserved seats shall be arranged in ascending order of seats number continuously having regard to the number of seats to be reserved for women.

The same procedure shall be applicable in case of reservation of seats for Scheduled Tribe and the Scheduled Caste women in this case all reserved seats for Scheduled Tribes and the Scheduled Castes shall be taken together for reservation of seats for scheduled Tribe and Scheduled Caste women;"

- (10) In the third proviso to clause (d) of sub-rule (4) of Rule 8, the words "and the third" before the word "term", shall be deleted;
- (11)The fourth proviso to clause (d) of sub-rule(4) of Rule 8, shall be substituted with the followings:-"Provided also that of reservation of seats for women for the second term of election shall be made after excluding the seats reserved in earlier term for the general category women, Scheduled Tribe women and for Scheduled Caste women. There shall be no bar for reservation of same seats for the women for second terms."
- (12) After the fourth proviso to clause (d) of subrule (4) of Rule 8, further following new proviso shall be added as follows:-

"Provided also that if the Zilla Parishad is constituted with odd number of seats, the last odd number of seat in ascending order shall not be available for reservation of women in the concerned Zilla Parishad having regard to the meaning of the Provision of the Act";

# 6. Amendment of Forms

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- in the Forms numbered as B, B(I), D, D(I), F and F(I), prescribing the formats of Notification, in the first para ,the word "three" before the word "consecutive" shall be substituted with the word "two";
- (2) in the Schedule of the Forms B, B(I), D, D(I), F and F(I), in their column (7) with the words "Third General Election" shall be deleted;

By order of the Governor

Principal Secretary to the Government of Tripura.

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